GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT

RAJYA SABHA

UNSTARRED QUESTION NO. 1864
TO BE ANSWERED ON 04.08.2021

STRIKES IN PSUS

1864. SHRI MALLIKARJUN KHARGE:

Will the Minister of Labour and Employment be pleased to state:

(a) the number of strikes organised by labour unions of PSUs over last five years;
(b) the number of workers in PSUs who were terminated for organising strikes over last five years;
(c) the total number of PSU employees who met with serious accidents in the last five years and what proportion of said workers received health care benefits from the employer;
(d) whether there has been an increase in number of strikes/lockouts due to disinvestment of PSUs; and
(e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)

(a): The details of strikes organised by labour unions in Public Sector Undertakings (PSUs) in Central Sphere over last five years is as under:-

Year	No. of strikes
2016-17	136
2017-18	122
2018-19	209
2019-20	189
2020-21	176

Contd..2/-

(b): No such information is maintained centrally by this Ministry.

(c): As per the available information, the total numbers of workers who died and were injured in accidents during 2016 to 2020 in PSUs in the Central Sphere were 94 and 170 respectively in the establishments covered under the Building & Other Construction Workers (Regulations of Employment & Conditions of Service) Act, 1996. And, a total of 371 workers lost their lives, and 1264 workers were seriously injured in the accidents in the PSUs of Coal, Metalliferous and Oil Mines during 2016-2020.

As per the information received from the State Governments through Directorate General of Factories Advice and Labour Institutes (DGFASLI), under the Factories Act, 1948 there were a total of 5661 fatal and 38945 non-fatal injuries during 2015-19 in the factories.

The PSUs have their own health care benefits scheme for their regular employees.

Additionally, Employees' Compensation Act, 1923 aims at providing financial protection to the employees and/or their dependents in case of accidents arising out of and in the course of employment and causing either death or disablement of employees. As per the latest compiled data of the Labour Bureau, which pertains to 2016, there were a total of 5487 accidents wherein compensation has been given under this Act.

(d) &(e): No such information is maintained centrally by this Ministry.

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